

Indian Leaf Tobacco Development Company

6821. SHRI JYOTIRMOY BOSU : Will the Minister of FINANCE be pleased to state :

(a) whether Indian Leaf Tobacco Development Co. Ltd. (ILTD) is a branch of hundred per cent foreign company;

(b) whether ILTD invested any amount in foreign exchange in their business of buying and selling tobacco and if so, how much;

(c) what is ILTD's latest position regarding total original value of assets;

(d) total assets of the company as in 1974 or 1973; and

(e) what is the profit of ILTD, year-wise, during 1972 to 1974, and how much remitted every year during this period in foreign exchange under various heads?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PRANAB KUMAR MUKHERJEE):

(a) Yes, Sir.

(b) and (c) The company started its operation in India 55 years ago, when there was no exchange control. Hence information regarding the initial investment in foreign exchange by the company and the value of its initial assets are not available.

(d) As per the audited balance sheet of the company for the year ended 31st March, 1973, the total gross assets of the Indian branch were Rs. 18.25 crores.

(e) The profits of the company were :

1971-72	Rs. 33.21 lakhs
1972-73	Rs. 30.01 lakhs

The remittances of the above amounts were effected during 1972-73 and 1973-74 respectively.

Import of Polyester Fibre

6822. SHRI JYOTIRMOY BOSU : Will the Minister of COMMERCE be pleased to refer to his answer to the Unstarred Question No. 4333 on the 21st March, 1975 regarding import of Polyester Fibre and state:

(a) whether there are charges of misuse of imported polyester fibre such as selling it in the black market at a premium against some of the licences referred to in the reply;

(b) if so, what are the specific charge against each licensee concerned; and

(c) whether it is a fact that in many cases, the special terms endorsed in the R.O. licences were not strictly adhered to; and

(d) if so, what are the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH): (a) to (d) So far, only in one of these cases, namely, M/s. Bhagwandas Sant Prakash, Bombay, there is an allegation of sale of imported polyester fibre in contravention of the conditions subject to which the import was allowed. It is alleged, *inter alia*, that the party has failed to comply with the condition of selling the material to Actual Users nominated by the Textile Commissioner. Necessary action is being taken in the matter.

Evasion of Income Tax by Chartered Accountants of Delhi

6823. SHRI BIRENDER SINGH RAO : Will the Minister of FINANCE be pleased to state :

(a) whether a number of leading chartered accountants and business magnates in Delhi have purchased huge farm lands around Delhi to evade Income-tax ;

(b) whether Government have gone into the sale deeds of those farms to establish veracity of their purchase prices; and

(c) whether any action has been taken against such persons, if so, the particulars thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PRANAB KUMAR MUKHERJEE) : (a) Separate information in respect of purchase of farm lands by Chartered Accountants and business magnates in Delhi is not available.

(b) and (c) Chapter XX-A of the Income Tax Act, 1961 provides for acquisition of immovable properties, where these have been under-valued at the time of transfer. Necessary action in this regard is being taken wherever warranted.